

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
O.A.NO.956 of 1995.

Between

Dated: 16.8.1995.

B.Radha

...

Applicant

And

1. Union of India represented by the Secretary, Department of Post Dak Bhawan, New Delhi.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. The Post Master General, Vijayawada Region, Vijayawada.
4. The Senior Superintendent of Post Offices, Nellore Division, Nellore.
5. The Superintendent of RMS, RMS TP Division, Tirupathi.
6. The Post Master General, A.P.Southern Region, Kurnool.

...

Respondents

Counsel for the Applicant : Sri. T.V.V.S.Murthy

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

(15)

-2-

O.A. 956/95.

Dt. of Decision : 16-08-95.

ORDER

As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

Heard learned counsel for both the parties.

2. The applicant was initially recruited and appointed as Reserve Trained Pool Sorting Assistant (RTP SA). She worked as such from 13-06-1983 to 1987. Thereafter she worked as RTP PA at Kavali H.O. from 1987 <sup>work</sup> to December, 1989. Later she got as RTP SA from December 1989 to 12-06-1990 when she was regularly appointed as Sorting Assistant. Her claim in this OA is for a direction to the respondents to pay her Productivity Linked Bonus (PL Bonus) for the period that she worked as RTP SA and RTP PA.

3. Similarly situated employees approached the Tribunal and filed several OAs which were allowed. It was therefore just and reasonable that this OA is also allowed at the admission stage itself, as the applicant is similarly situated to those in the OAs which were already decided.

4. Accordingly this OA is disposed of with a direction to the respondents to pay the applicant PL Bonus provided:-

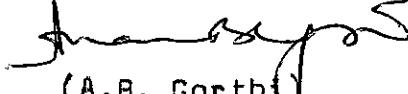
(a) The applicant had put in ~~240 days of~~ service as RTP Sorting/Postal Assistants for minimum 240 days in each year ending 31st March.

-3-

(b) The amount of PL Bonus would be based on the average monthly emoluments of the applicant determined by dividing the total emoluments for each accounting year of eligibility by 12.

(c) The payment of PL Bonus will be subject to the conditions of the scheme governing such payment.

5. The respondents should comply with the above directions within a period of 3 months from the date of communication of this order. No costs.



(A.B. Gorthi)  
Member (Admn.)

Dated : The 16th August 1995.  
(Dictated in Open Court)

*Anil*  
Deputy Registrar (Judl.)

Copy to:-

1. The Secretary, Department of Posts, Union of India, Dak Bhavan, New Delhi.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. The Post Master General, Vijayawada Region, Vijayawada.
4. The Senior Superintendent of Post Offices, Nellore Division, Nellore.
5. The Superintendent of RMS, RMS TP Division, Tirupathi.
6. ~~SPR~~ The Post Master General, A.P.Southern Region, Kurnool.
7. One copy to Sri. T.V.V.S.Murthy, advocate, CAT, Hyd.
8. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
9. One copy to Library, CAT, Hyd.
10. One spare copy.

Rsm/-

09-956/95  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A. B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 16/8/1995.

M.A./R.A./C.A.NO.

O.A.NO.

T.A.NO. (W.P.NO. )

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

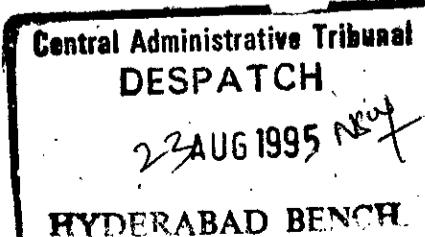
DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

NO Spare Copy  
10



209